

IN THE COURT OF SH. LAL SINGH, ASJ-05,  
WEST, DELHI

FIR No. 119/2019

PS Mundka

U/s 395/397/506/120B/34/412 IPC & 25/27/54/59 Arms Act  
State Vs. Srikant @ Deepak

01.10.2020

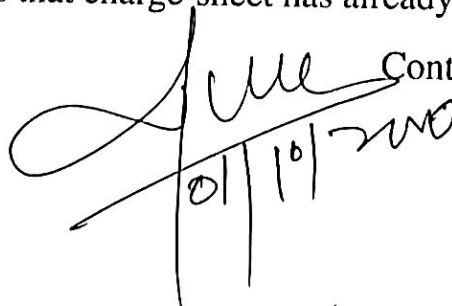
The undersigned is performing duty pursuant to duty roster bearing No. 598/15675-15702/ Bail Power/Gaz./PDJ West/2020 dated 28.09.2020 of the Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.  
Ms. Chhaya Singh, Ld. Counsel for the  
applicant/accused.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of regular bail, is listed today for consideration.

Reply to the above application already received on behalf of IO/SI Bishamber Dayal.

Ld. Counsel for the applicant/accused submits that the applicant/accused has not committed any alleged offence. She further submits that applicant/accused was residing in Delhi on rent. She further submits that the applicant/accused is not involved in any other case. She further submits that charge-sheet has already been filed in

  
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01/10/2020


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this case and applicant/accused is in custody since March, 2019.

Ld. Addl. P.P for State submits that the offence alleged against the applicant/accused are serious in nature as he alongwith other co-accused persons committed dacoity armed with deadly weapons. He further submits that the applicant/accused has refused the TIP. He further submits that matter is at initial stage as the charge has not been framed as yet. Ld. Addl. P.P for State has opposed the bail application.

I have considered the above submissions and perused the file.

The allegations against the applicant/accused are that he alongwith other co-accused persons committed dacoity in the intervening night of 24/25.03.2019 at about 12 AM (mid night), when the complainant was counting daily cash amount in the cash cabin of the company. It is also alleged that at the time of incident, the complainant heard some noise of shouting from outside and on this, he looked out from the cabin glass and found that there were some boys possessing arms in their hands and attacking the company staff members and taking them inside the warehouse of the company. It is also alleged that in the meanwhile, out of them, three boys came inside the cash cabin and pushed the complainant out from the cabin

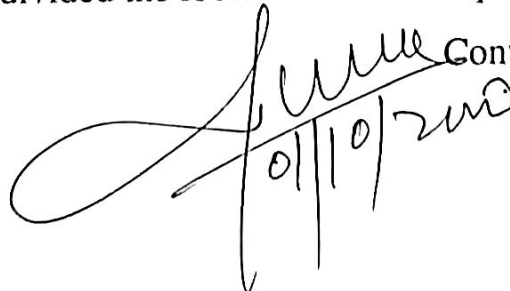
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forcefully and hit on his head by arms and due to which, he sustained several head injuries. It is also alleged that thereafter, all the employees were taken in a corner of the warehouse on gun point by the other co-accused persons and looted company's amount of Rs. 22 lacs and thereafter, they all fled away from the spot.

During the course of investigation, it was revealed that the present applicant/accused Srikant @ Deepak and other co-accused namely Jaswant @ Jassa were employees of the company and the present applicant/accused Srikant @ Deepak left the company about 10-12 days ago after some quarrel with company's staff and during the said quarrel, applicant/accused Srikant @ Deepak threatened the company's staff on the name of one person namely Bhola. Further, it is alleged that at the end of the incident in the present matter, the accused persons also shouted that "भोला काम हो गया, अपने साथियों के साथ बाहर आ जा".

Co-accused Bhola is also the one of the main accused in this case. Further, in the instant matter, the present applicant/accused Srikant @ Deepak has also refused the TIP. Further, it is alleged that during the course of investigation, present applicant/accused Srikant @ Deepak and co-accused Jaswant @ Jassa disclosed that they and their other associates divided the looted amount in equal sum of

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01/10/2020

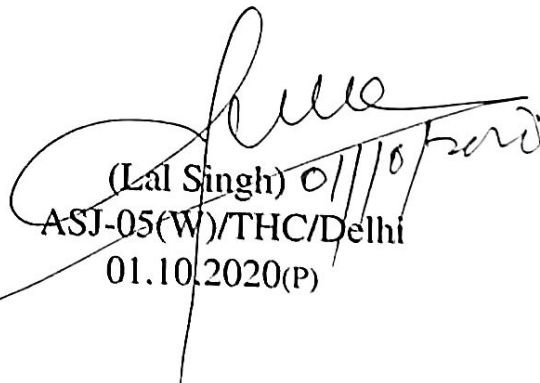
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Rs.1.50 lacs each and further during the investigation, Rs. 45,000/- was recovered from the present applicant/accused.

Thus, the allegations against the present applicant/accused are very serious in nature. Moreover, as per the allegations, applicant/accused was earlier employee of the company, where dacoity was alleged to be committed by the applicant/accused alongwith his other associates and while leaving the company due to some quarrel, the applicant/accused also threatened the company's staff on the name of Bhola, who is also accused in the present case.

Therefore, in view of the above, no ground for regular bail is made out at this stage. Accordingly, the present application is dismissed.

The application of the applicant/accused u/s 439 Cr.P.C. is disposed of accordingly.

  
(Lal Singh) 01/10/2020  
ASJ-05(W)/THC/Delhi  
01.10.2020(P)

**IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,  
TIS HAZARI COURT, DELHI.**

**IA NO.11/20**

**FIR No.629/18**

**PS: Punjabi Bagh**

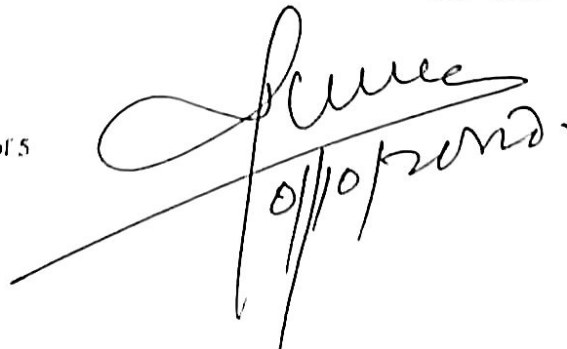
**State Vs. Jitender @ Jitu**

**U/s 302/201/149/120B/34 IPC & Section 25/27/54/59 Arms Act.**

**01.10.2020**

**ORDER:**

1. By this order I shall disposed of the bail application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of regular bail.
2. The present application was filed before lock-down and thereafter this application was pending adjudication. This application is taken up again on an urgent application filed by the applicant/accused for disposal of the present application u/s 439 Cr.P.C.
3. It is submitted in the application that earlier an application for grant of bail was moved on behalf of the applicant and same was rejected on the ground that blood stained cloths allegedly recovered from the applicant/accused Jitender @ Jitu have been sent to FSL. It is also contended that the role of the present applicant/accused as per charge sheet is of cleaning the scene of crime. It is also contended in the application that the applicant/accused was charge sheeted with the allegations of having removing the evidence from the spot and has not stated what role was



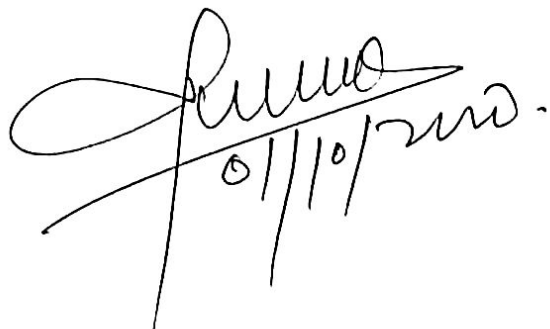
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attributed by the applicant/ accused in the alleged commission of offence except the disclosure statement of co-accused.

4. I have heard the arguments.

5. Sh. Pradeep Kumar Anand, Ld. Counsel for the applicant/accused submitted that the applicant/accused has been falsely implicated in the present case. He also submitted that the applicant/accused is not previously involved in any criminal case. He argued that no weapon of offence was recovered from the possession of the applicant/accused. Moreover, no active role is alleged to be played by the applicant/accused in commission of alleged offence. He further argued that allegation against the applicant/accused is only concealment of incident and screening the evidence as he has alleged to have cleaned the floor after the incident. He also submitted that there is no allegation of firing by the applicant/accused during the alleged incident.

6. Ld. Addl. PP for the State submitted that in the FSL report, there is no specific mentioning of cloth of applicant/accused Jitender @ Jitu which were in the cloth parcel having Srl. No.8, as sealed with the seal of JS, as per seizure memo of Jitender @ Jitu. He also argued that charge has not been framed as yet in this case. He submitted that applicant/accused was present at the spot at the time of incident and moreover, the applicant/accused had cleaned the blood stains from the spot and also not informed the police about the incident. Ld. Addl. PP has opposed the bail application.



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7. I have considered the above submission and perused the file.
8. The allegation against the applicant/accused are that he alongwith other co-accused persons committed murder of deceased Harish Sharma. On 08.11.2018, information vide DD No.6B was received in P.S. Punjabi Bagh, regarding lying of dead body in a pool of blood near Maharaja Agrasen Hospital Exit Gate. Thereafter, police reached at the spot and scene of crime was also inspected by crime team and photographs were taken. The mobile phone of the deceased was recovered from the pocket of his pant and the deceased was identified as Harish Sharma and thereafter, information regarding the same was given to wife of the deceased. In her statement wife of deceased stated that on 07.11.2018 at around 10:30 P.M., her husband Harish Sharma went from the house saying that he is going with Raju @ Langda and his friends to celebrate Diwali and thereafter, her husband did not come back to home and she started calling continuously in his mobile phone but did not make any contact. Thereafter, on 08.11.2018, Smt. Sunita Sharma, wife of the deceased again made call on the mobile phone of her husband at around 4:00 A.M., and this time it was picked by a police officer and police called her to P.S. Thereafter, she reached the P.S. and from there she was taken to spot where she identified the body of her husband Harish Sharma. It is the allegation that dead body of deceased was dumped at service lane near Maharaja Agarsen Hospital but he was killed somewhere else. During investigation, CCTV footage which was installed in the service lane were

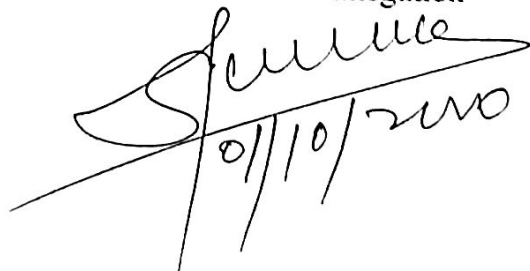


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checked and co-accused Raju @ Langda and Rajesh @ Raj were seen in the footages dumping the dead body at the service lane. Thereafter, co-accused Raju @ Langda was arrested and he disclosed commission of crime and he also disclosed the details of his other associates and on the same day all the accused persons including the present applicant/accused were arrested.

9. It is also the allegation that co-accused Raju @ Langda disclosed that he alongwith the other accused persons and Harish Sharma were playing card (gambling) and Harish Sharma was continuously winning and hence, they were thinking that Harish Sharma was winning by cheating and thereafter, co-accused Ram @ Ravi shot a fire from a country made pistol in the air so as to scare the Harish Sharma but Harish Sharma did not scare and hence, he (co-accused Raju @ Langda) has taken the country made pistol from co-accused Ram @ Ravi and threatened the Harish Sharma and thereafter, Rajesh @ Raj and Ram @ Ravi had caught hold the hands of Harish Sharma and co-accused Raju @ Langda had fired upon the Harish Sharma on his right shoulder and due to which he fell down and blood started oozing out from the mouth, nose and shoulder of deceased Harish Sharma.

It is alleged that during the course of investigation, the role of the present applicant/accused revealed as that so as to conceal the incident (murder of Harish Sharma), the present applicant/accused had cleaned the entire floor where Harish Sharma was murdered. It is also allegation

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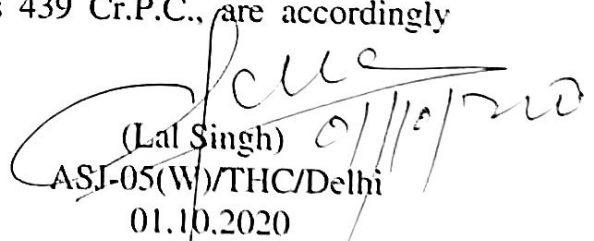


against the applicant/accused that despite of knowledge of the gravity of the offence, he did not report to the police about the incident and concealed entire episode. Further, as per the allegations the applicant/accused was stated to be present at spot where the deceased Harish Sharma was murdered and moreover, there is specific allegations against the applicant/accused that he has cleaned the blood stain floor so as to conceal the incident of murder as well as screening the evidence.

Moreover, the earlier bail application of applicant/accused Jitender @ Jitu was dismissed on 05/12/2020 and since then, there is no change in circumstances.

10. In the instant matter as yet charge has not been framed. The allegation against the applicant/accused is very serious and grave in nature as discussed above and accordingly, keeping in view all the above facts & circumstances, no ground is made out for grant of regular bail to the applicant/accused at this stage and hence, the bail application is accordingly dismissed.

11. The application U/s 439 Cr.P.C., as well as urgent application for disposal of the present application u/s 439 Cr.P.C., are accordingly disposed of.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
01.10.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,  
TIS HAZARI COURT, DELHI.

IA NO.11/20

FIR No.629/18

PS: Punjabi Bagh

State Vs. Jitender @ Jitu

U/s 302/201/149/120B/34 IPC & Section 25/27/54/59 Arms Act.

01.10.2020

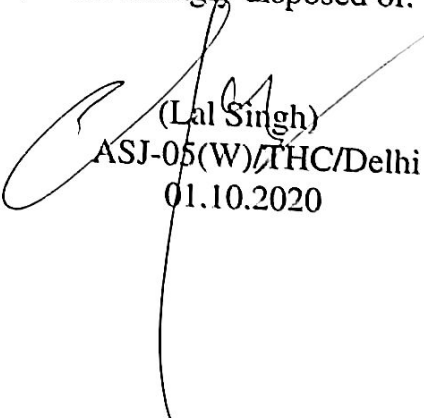
The undersigned is performing duty pursuant to duty roaster bearing No.598/15675-15702/Bail Power/Gaz./PDJ West/2020 dated 28.09.2020 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.  
Sh. Pradeep Anand, Ld. counsel for the applicant/accused.

Matter is listed today for orders on application u/s 439  
Cr.P.C.

Vide separate order the application U/s 439 Cr.P.C., as filed on behalf of applicant/ accused for grant of regular bail is dismissed.

The application U/s 439 Cr.P.C., is accordingly disposed of.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
01.10.2020

**FIR No. 381/2014**  
**PS Patel Nagar**  
**U/s 302/394/34 IPC**  
**State Vs. Pintu Yadav**

01.10.2020

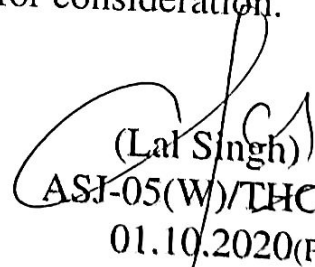
Present : Sh.M.A.Khan, Id. Addl. PP for the State.  
Sh. Archit Kaushik, Ld. Counsel for the  
applicant/accused through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of regular bail, is listed today for consideration.

Previous involvement report of the applicant/accused received through SI Satyavir Singh, however, reply has not been received as yet.

Issue notice to the IO/SHO concerned to file reply to the above application, returnable for 13.10.2020.

Put up on 13.10.2020 for consideration.

  
(Lal Singh)  
ASI-05(W)/THC/Delhi  
01.10.2020(P)

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,  
TIS HAZARI COURT, DELHI.

IA No.02/20

FIR No.389/19

PS: Punjabi Bagh

State Vs. Ikram @ Arif

01.10.2020

The undersigned is performing duty pursuant to duty roaster bearing No.598/15675-15702/Bail Power/Gaz./PDJ West/2020 dated 28.09.2020 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.  
Sh. Mohd. Tabrej, Ld. counsel for the applicant.  
IO Inspector Pankaj Kumar in person.

This application as filed on behalf of applicant for release of vehicle bearing No. DL 4CAS 8484 on superdari.

IO has filed fresh reply to the above application.

Put up on 06.10.2020 at 2:00 P.M., for consideration.

(Lal Singh)  
ASJ-05(W)/TIC/Delhi  
01.10.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,  
TIS HAZARI COURT, DELHI.

FIR No.389/19

PS: Punjabi Bagh

State Vs. Ikram @ Arif

U/s 302/120B/34 IPC

01.10.2020

The undersigned is performing duty pursuant to duty roaster bearing No.598/15675-15702/Bail Power/Gaz./PDJ West/2020 dated 28.09.2020 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.  
Sh. Mohd. Tabrej, Ld. counsel for the applicant.  
IO Inspector Pankaj Kumar in person.

This application as filed on behalf of applicant is listed today for return of articles of deceased.

IO has filed fresh reply to the above application.

Put up on 06.10.2020 at 2:00 P.M., for consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
01.10.2020

**FIR No. 397/2019**  
**PS Moti Nagar**  
**U/s 307/34 IPC**  
**State Vs. Brijesh**

01.10.2020

Present : Sh.M.A.Khan, ld. Addl. PP for the State.  
Sh. Vinit Jain, Ld. Counsel for the applicant/accused  
through VC.

This application u/s 439 Cr.P.C. is listed today for  
consideration.

At the request of Ld. Counsel for the applicant/accused,  
matter is adjourned for 08.10.2020.

Put up on 08.10.2020 alongwith main case file for  
arguments.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
01.10.2020(P)

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,  
TIS HAZARI COURT, DELHI.

FIR No.197/15

PS: Khyala

State Vs. Sohan Singh @ Sanni

U/s 302 IPC

01.10.2020

The undersigned is performing duty pursuant to duty roaster bearing No.598/15675-15702/Bail Power/Gaz./PDJ West/2020 dated 28.09.2020 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.  
Sh. Punit Garg, Ld. counsel for the applicant/accused through VC.

This application U/s 439 Cr.P.C., has been filed on behalf of applicant/ accused for grant of interim bail.

Ld. Counsel for the applicant/accused submits that this application has been filed for grant of interim bail to the applicant/ accused on the medical ground of mother of the applicant/ accused as she met with an accident on 14.09.2020.

Issue notice to IO/SHO concerned to verify the medical documents of mother of applicant/ accused, returnable for 07.10.2020.

Put up on 07.10.2020 for consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
01.10.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,  
TIS HAZARI COURT, DELHI.

FIR No.206/15

PS: Vikaspuri

State Vs. Manjeet Singh @ Tota

U/s 302/394/34 IPC

01.10.2020

The undersigned is performing duty pursuant to duty roaster bearing No.598/15675-15702/Bail Power/Gaz./PDJ West/2020 dated 28.09.2020 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

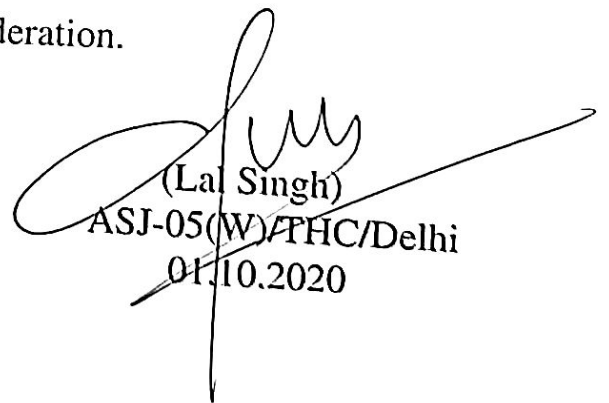
Present : Sh. M.A. Khan, Ld. Addl. PP for the State.  
Sh.Sahil Sharma, Ld. counsel for the applicant/accused.

This application U/s 439 Cr.P.C., has been filed on behalf of applicant/ accused for grant of bail.

Ld. Counsel for the applicant/accused submits that this application is for grant of interim bail to the applicant/accused on the medical ground of mother of the applicant/accused.

Issue notice to IO/SHO concerned to file reply to the above application as well as to verify the medical documents of mother of the applicant/accused, returnable for 08.10.2020.

Put up on 08.10.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
01.10.2020



**FIR No. 695/2015**  
**PS Hari Nagar**  
**U/s 302/34 IPC**  
**State Vs. Sumit @ Baba**

01.10.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State.  
Sh. Monty Singh, Proxy Counsel for Counsel for the  
applicant/accused through VC.

This application u/s 439 Cr.P.C. has been filed on behalf  
of the applicant/accused for grant of interim bail.

Reply to the above application is received on behalf of  
SHO PS Hari Nagar.

At the request of proxy counsel, matter is adjourned for  
05.10.2020.

Put up on 05.10.2020 for consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
01.10.2020(P)

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,  
TIS HAZARI COURT, DELHI.

Bail Application No.2016

FIR No. 108/20

PS: Tilak Nagar

State Vs. Karan Nangia

U/s 406/498A/34 IPC

01.10.2020

The undersigned is performing duty pursuant to duty roaster bearing No.598/15675-15702/Bail Power/Gaz./PDJ West/2020 dated 28.09.2020 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.  
Sh.Nitin Bhatia, Ld. counsel for the applicant/accused through VC.  
None for the complainant.

This application U/s 438 Cr.P.C., as filed on behalf of applicant/accused for grant of anticipatory bail, is listed today for consideration.

Ld. Counsel for the applicant/accused submits that the applicant/accused has already joined the investigation.

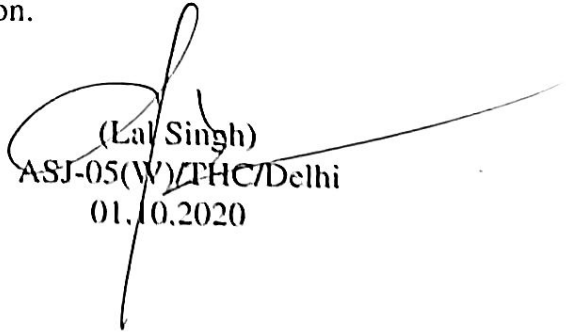
Today, none appeared for the complainant.

Therefore, issue notice to the complainant for 14.10.2020.

At this stage, Ld. Counsel for the applicant/accused submits that on next date of hearing he will appear physically.

Interim already granted to continue till next date of hearing.

Put up on 14.10.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
01.10.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,  
TIS HAZARI COURT, DELHI.

Bail Application No.2261

FIR No. 325/19

PS: Khyala

State Vs. Ritik

U/s 326/34 IPC

01.10.2020

The undersigned is performing duty pursuant to duty roaster bearing No.598/15675-15702/Bail Power/Gaz./PDJ West/2020 dated 28.09.2020 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

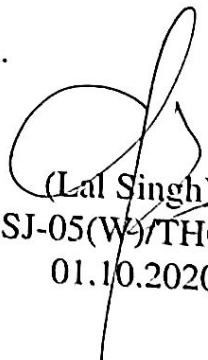
Present : Sh. M.A. Khan, Ld. Addl. PP for the State.  
Ms. Khushboo Gupta, Ld. counsel for the applicant/accused.

This application U/s 438 Cr.P.C., as filed on behalf of applicant/ accused for grant of anticipatory bail, is listed today for consideration.

Reply to the above application is already on record.

Issue notice to IO of the case alongwith case diary, returnable for 07.10.2020.

Put up on 07.10.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
01.10.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,  
TIS HAZARI COURT, DELHI.

Bail Application No.2262  
FIR No. 325/19  
PS: Khyala  
State Vs. Gaurav  
U/s 326/34 IPC

01.10.2020

The undersigned is performing duty pursuant to duty roaster bearing No.598/15675-15702/Bail Power/Gaz./PDJ West/2020 dated 28.09.2020 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.  
Ms. Khushboo Gupta, Ld. counsel for the applicant/accused.

This application U/s 438 Cr.P.C., as filed on behalf of applicant/ accused for grant of anticipatory bail, is listed today for consideration.

Reply to the above application is already on record.

Issue notice to IO of the case alongwith case diary, returnable for 07.10.2020.

Put up on 07.10.2020 for consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
01.10.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,  
TIS HAZARI COURT, DELHI.

Bail Application No.2260  
FIR No. 325/19  
PS: Khyala  
State Vs. Aman @ Budha  
U/s 326/34 IPC

01.10.2020

The undersigned is performing duty pursuant to duty roaster bearing No.598/15675-15702/Bail Power/Gaz./PDJ West/2020 dated 28.09.2020 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

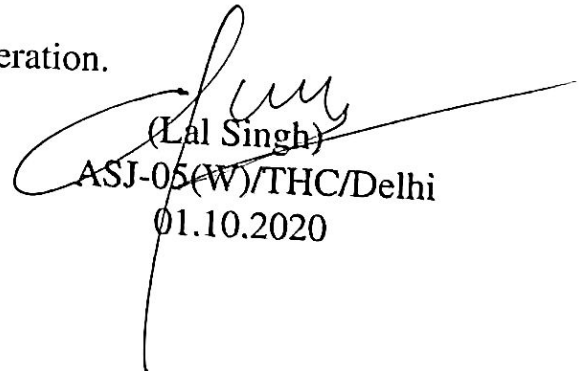
Present : Sh. M.A. Khan, Ld. Addl. PP for the State.  
Ms. Khushboo Gupta, Ld. counsel for the applicant/accused.

This application U/s 438 Cr.P.C., as filed on behalf of applicant/ accused for grant of anticipatory bail, is listed today for consideration.

Reply to the above application is already on record.

Issue notice to IO of the case alongwith case diary, returnable for 07.10.2020.

Put up on 07.10.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
01.10.2020

**IN THE COURT OF SH. LAL SINGH, ASJ-05,  
WEST, DELHI**

**Bail Application No. 2290**

**FIR No. 589/2020**

**PS Paschim Vihar West**

**U/s 307/324/341/34 IPC**

**State Vs. Charan Singh Tyagi**

**01.10.2020**

**The undersigned is performing duty pursuant to duty roster bearing No. 598/15675-15702/ Bail Power/Gaz./PDJ West/2020 dated 28.09.2020 of the Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

**Present :** Sh.M.A.Khan, Id. Addl. PP for the State.  
Sh. S.H. Ansari, Ld. Counsel for the applicant/accused.  
IO/ASI Mahavir Singh in person.

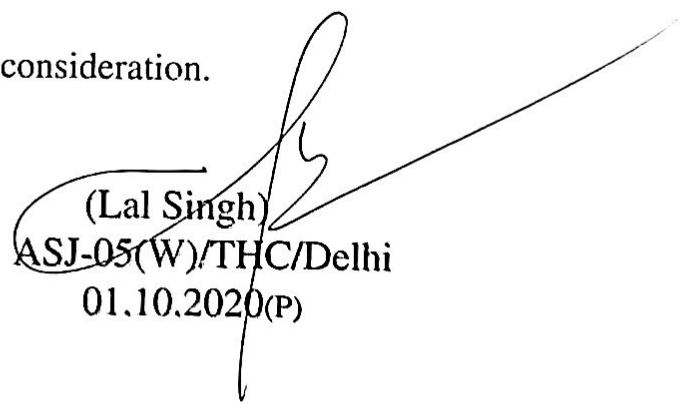
This application u/s 439 Cr.P.C. has filed on behalf of the applicant/accused for grant of regular bail.

IO/ASI Mahavir Singh has filed reply to the above application.

At this stage, IO/ASI Mahavir Singh submits that the qua the present applicant/accused, charge-sheet has already been filed in this case in the month of August, 2020.

Let the charge-sheet file be requisitioned for the next date of hearing i.e. 03.10.2020.

Put up on 03.10.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
01.10.2020(P)

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,  
TIS HAZARI COURT, DELHI.

Bail Application No. 2301

FIR No.783/19

PS: Paschim Vihar East

State Vs. Shyam Bihari

U/s 302 IPC

01.10.2020

The undersigned is performing duty pursuant to duty roaster bearing No.598/15675-15702/Bail Power/Gaz./PDJ West/2020 dated 28.09.2020 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.  
Sh. Kuldeep Singh, Ld. counsel for the applicant/accused.  
SI Pankaj Saroha in person on behalf of IO of the case.

This application U/s 439 Cr.P.C., has been filed on behalf of applicant/ accused for grant of regular bail.

SI Pankaj Saroha has filed reply to the above application.

SI Pankaj Saroha submits that charge sheet has already been filed in this case in the month of February, 2020 and same is pending in the concerned court of Ld. MM.

Let charge sheet file be requisitioned for 08.10.2020.

Put up on 08.10.2020 for consideration.

(Lal Singh)  
ASJ-05(W)/THE/Delhi  
01.10.2020

**IN THE COURT OF SH. LAL SINGH, ASJ-05,  
WEST, DELHI**

**Bail Application No. 2235  
FIR No. 127/2019  
PS EOW  
U/s 420/467/471/120B IPC  
State Vs. Vinod Kumar Pd.**

01.10.2020

The undersigned is performing duty pursuant to duty roster bearing No. 598/15675-15702/Bail Power/Gaz./PDJ West/2020 dated 28.09.2020 of the Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.  
Sh. A.F.Faizi, Ld. Counsel for the applicant/accused.  
IO/SI Pradeep Rai in person.  
Sh. Anish Bhola, Id. Counsel for the complainant.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of bail, is listed today for consideration.

Reply to the above application already on record.

At this stage, IO submits that the charge-sheet has already been filed on 16.03.2020 in this case.

Therefore, charge-sheet file be requisitioned for the next date of hearing i.e. 14.10.2020.

Put up on 14.10.2020 for consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
01.10.2020(P)



IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,  
TIS HAZARI COURT, DELHI.

Bail Application No. 2291

FIR No.409/20

PS: Patel Nagar

State Vs. Vishal

U/s 25 Arms Act

01.10.2020

The undersigned is performing duty pursuant to duty roaster bearing No.598/15675-15702/Bail Power/Gaz./PDJ West/2020 dated 28.09.2020 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.  
Sh.Kishan Kumar, Ld.counsel for the applicant/accused through VC.  
IO SI Pradeep Kumar in person.

This application U/s 439 Cr.P.C., has been filed on behalf of applicant/ accused for grant of bail.

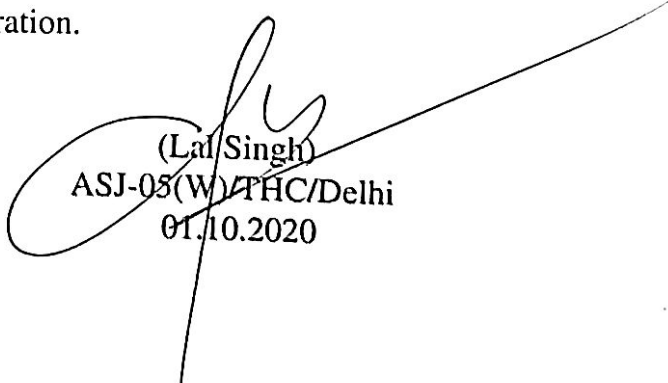
Though this matter was listed today for physical hearing in the cause list, however, Ld. Counsel for the applicant/accused submits that he has been tested as Covid-19 positive and hence, he may be heard in this case today through VC.

Reply to the above application has been filed by IO SI Pradeep Kumar.

Ld. Counsel for the applicant/accused submits that today he is not in a position to argue in this matter as the government officials of Delhi Government have just arrived at his home to instruct him regarding quarantine etc., and hence, he is seeking adjournment.

Therefore, in view of above, matter is adjourned for 07.10.2020.

Put up on 07.10.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
01.10.2020

**IN THE COURT OF SH. LAL SINGH, ASJ-05,  
WEST, DELHI**

**Bail Application No. POC**

**FIR No. 57/2020**

**PS Patel Nagar**

**U/s 363 IPC & Section 6 of POCSO Act**

**State Vs. Dilip Kumar**

**01.10.2020**

The undersigned is performing duty pursuant to duty roster bearing No. 598/15675-15702/ Bail Power/Gaz./PDJ West/2020 dated 28.09.2020 of the Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.  
Sh. Vivekanand Jha, Ld. Counsel for the  
applicant/accused through VC.  
None for the victim.  
IO is also absent.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of bail.

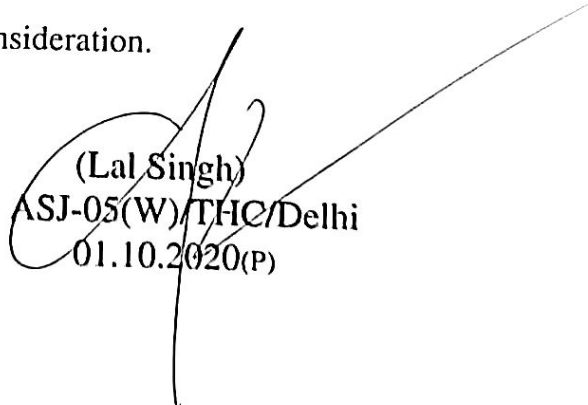
Reply to the above application received on behalf of WSI Jaspreet Pannu.

In this case, notice is required to be sent to the victim/complainant.

As such, issue notice to the victim/prosecutrix through IO of the case, returnable for 05.10.2020.

Notice be also issued to the IO of the case to appear in person on the next date of hearing i.e. 05.10.2020.

Put up on 05.10.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
01.10.2020(P)

**IN THE COURT OF SH. LAL SINGH, ASJ-05,  
WEST, DELHI**

**Bail Application No. 2293**

**FIR No. Not known**

**PS Khyala**

**U/s Not known**

**State Vs. Parveen**

01.10.2020

**The undersigned is performing duty pursuant to duty roster bearing No. 598/15675-15702/ Bail Power/Gaz./PDJ West/2020 dated 28.09.2020 of the Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

Present : Sh.M.A.Khan, Id. Addl. PP for the State.  
Sh. Suresh Tomar, Ld. Counsel for the  
applicant/accused through VC.

This application u/s 438 Cr.P.C. has been filed on behalf of the applicant/accused for grant of anticipatory bail.

Reply to the above application has not been received as yet.

Issue fresh notice to the IO/SHO concerned to file reply to the abovesaid application, returnable for 05.10.2020.

Put up on 05.10.2020 for consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
01.10.2020(P)

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,  
TIS HAZARI COURT, DELHI.

Bail Application No.2090  
FIR No.329/20  
PS: Patel Nagar  
State Vs. Guddu Kumar  
U/s 307/506/34 IPC  
01.10.2020

The undersigned is performing duty pursuant to duty roaster bearing No.598/15675-15702/Bail Power/Gaz./PDJ West/2020 dated 28.09.2020 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State.  
Sh. Mahender Singh, Ld. counsel for the applicant/accused through VC.

This application U/s 439 Cr.P.C., has been filed on behalf of applicant/ accused for grant of bail.

Reply to the above application as filed on behalf of SI Sohan Lal Bijarniya, P.S. Patel Nagar is already on record.

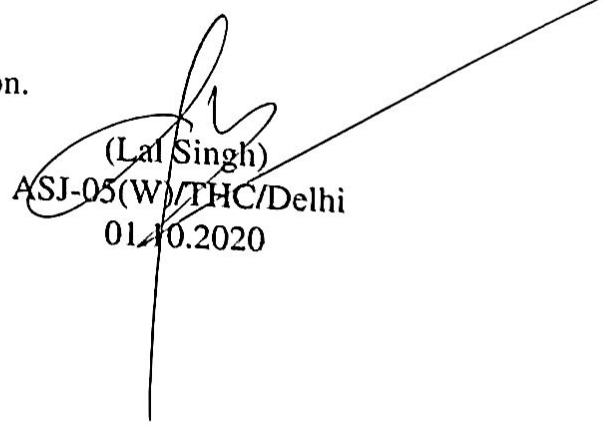
Ld. Counsel for the applicant/accused submits that on 25.09.2020, Ld. Addl. PP for State submitted that certain clarification is required from IO and hence, notice was issued to IO to appear in person for today.

He further submits that nothing was recovered from the present applicant/accused as he was driver of the Taxi. Perusal of reply shows that the recoveries have been effected from the applicant/accused.

IO is absent despite of the notice issued for today.

In view of the above, issue notice to IO of the case to appear in this case on 05.10.2020.

Put up on 05.10.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
01.10.2020

**IN THE COURT OF SH. LAL SINGH, ASJ-05,  
WEST, DELHI**

**Bail Application No. 2292**

**FIR No. 322/2020**

**PS Tilak Nagar**

**U/s 394/397/34 IPC**

**State Vs. Utkarsh**

01.10.2020

The undersigned is performing duty pursuant to duty roster bearing No. 598/15675-15702/ Bail Power/Gaz./PDJ West/2020 dated 28.09.2020 of the Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.  
Sh. Rovin Kumar, Ld. Counsel for the applicant/accused through VC.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of regular bail.

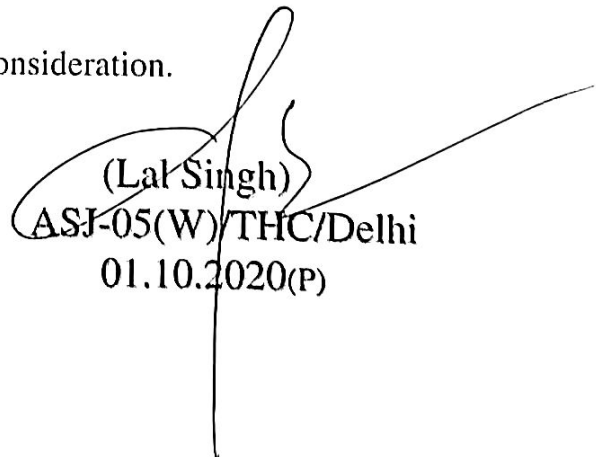
Reply to the above application received on behalf of SI Anshul Kadian, PS Tilak Nagar.

In the reply, it is mentioned that the charge-sheet has already been filed on 22.07.2020.

Ld. Counsel for the applicant/accused submits that the co-accused Karan @ Mental was already granted regular bail.

Let charge-sheet file be requisitioned for the next date of hearing i.e. 07.10.2020.

Put up on 07.10.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
01.10.2020(P)

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,  
TIS HAZARI COURT, DELHI.

Bail Application No.2304  
FIR No.739/20  
PS: Paschim Vihar West  
State Vs. Vaibhav Malhotra  
U/s 307/186/353 IPC

01.10.2020

The undersigned is performing duty pursuant to duty roaster bearing No.598/15675-15702/Bail Power/Gaz./PDJ West/2020 dated 28.09.2020 of Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

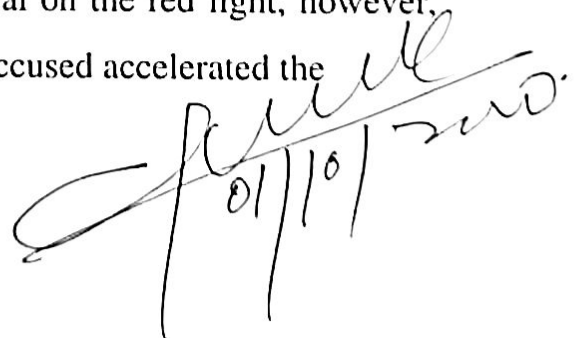
Present : Sh. M.A. Khan, Ld. Addl. PP for the State.  
Sh. K.R. Kaushik, Ld. counsel for the applicant/accused.  
IO ASI Anil Kumar in person.

This application U/s 439 Cr.P.C., has been filed on behalf of applicant/ accused for grant of regular bail.

IO ASI Anil Kumar has filed reply to the above application.

Ld. Counsel for the applicant/accused submits that the applicant/accused has not committed the alleged offence. He also submits that the applicant/accused was not apprehended from the spot. Moreover, no injury has been received by any of the police official/victim. He further submits that the applicant/accused was arrested on 12.09.2020 and since then he is in JC.

Ld.Addl. PP submits that the applicant/accused was signaled to stop his vehicle by the traffic police official on the red light, however, instead of stopping his vehicle the applicant/accused accelerated the

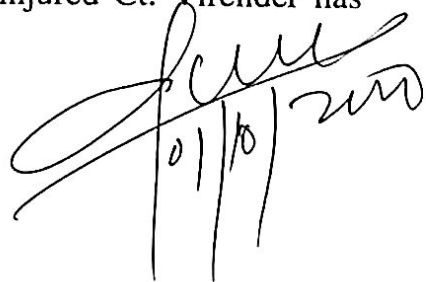


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vehicle and hit the injured/complainant i.e. traffic police official and due to which the complainant/injured fell on the bonnet of vehicle of the applicant/accused and thereafter he fell down on the road and thereafter despite of all these the applicant/accused did not stop his vehicle and fled away from the spot. He further submits that the injured has received injuries and as per the MLC the injured/complainant sustained simple injuries. Ld. Addl. PP submits that the CCTV footage of the spot is yet to be obtained as the owner of the shop near the spot where the CCTV camera was installed has not opened his shop as he has quarantined himself as he has been tested with Covid-19 positive.

I have considered the above submission and perused the reply as well as case diary.

The allegation against the applicant/accused are that on 11.09.2020 at about 8:00 P.M., near red light GH-14, Paschim Vihar, Delhi, the applicant/accused was driving his vehicle bearing No. DL 2CAZ 6435 and jumped the red light and on this when he was signaled to stop his vehicle bearing No. DL 2CAZ 6435 by the traffic police official/complainant Ct.Virender, instead of stopping his vehicle the applicant/accused accelerated the vehicle due to which the complainant/injured came on the bonnet of the vehicle of the applicant/accused and applicant/accused droved his vehicle up to 100 meter away and thereafter, he fled away from the spot towards Peeragarhi. It is also alleged that in the incident the complainant received injuries. As per MLC the injured Ct. Virender has received simple injuries.

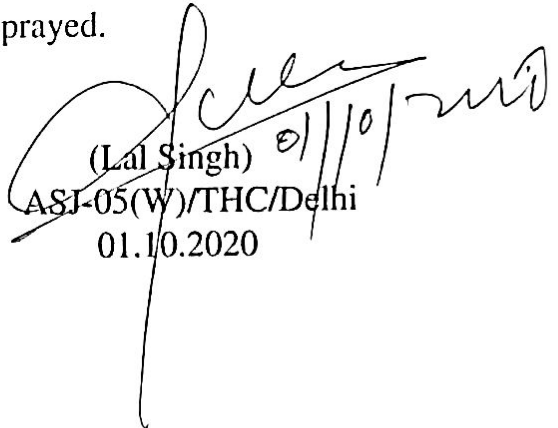
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Thus, keeping in view of the above allegations as well as considering that as yet the investigation has not been completed as still CCTV footage of the spot is yet to be collected and hence, in these circumstances, no ground of regular bail is made out at this stage.

Accordingly, the application for regular bail is dismissed.

Application u/s 439 Cr.P.C., is accordingly disposed of.

Copy of this order be given dasti as prayed.

  
(Lal Singh) 01/10/2020  
ASI-05(W)/THC/Delhi  
01.10.2020



**IN THE COURT OF SH. LAL SINGH, ASJ-05,  
WEST, DELHI**

**Bail Application No. 2205**

**FIR No. 356/2013**

**PS Patel Nagar**

**U/s 406/409/34 IPC**

**State Vs. Sunil Kaushik**

**01.10.2020**

The undersigned is performing duty pursuant to duty roster bearing No. 598/15675-15702/ Bail Power/Gaz./PDJ West/2020 dated 28.09.2020 of the Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.  
Sh.R.K.Sharma and Sh. Manoj Gulati, Id. Counsels for  
the applicant/accused through VC.

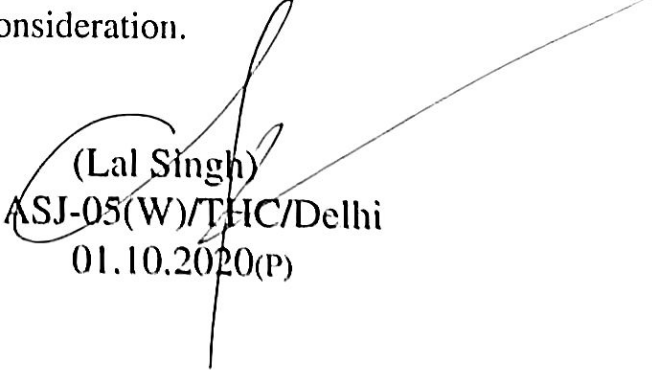
This application u/s 438 Cr.P.C. has been filed on behalf of the applicant/accused for grant of anticipatory bail.

Reply to the above application on behalf of SI Kamal Sharma is already on record.

Ld. Addl. P.P. submits that this matter pertains to the year 2013 and assistance of the IO is required.

Issue notice to the IO of the case to appear in person alongwith case diary on the next date of hearing i.e. 09.10.2020.

Put up on 09.10.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
01.10.2020(P)

**IN THE COURT OF SH. LAL SINGH, ASJ-05,  
WEST, DELHI**

**Bail Application No. 2238**

**FIR No. 806/2020**

**PS Khyala**

**U/s 25/54/59 Arms Act**

**State Vs. Mithlesh @ Mikal**

01.10.2020

The undersigned is performing duty pursuant to duty roster bearing No. 598/15675-15702/ Bail Power/Gaz./PDJ West/2020 dated 28.09.2020 of the Ld. Principal District & Sessions Judge, West, Tis Hazari Courts, Delhi.

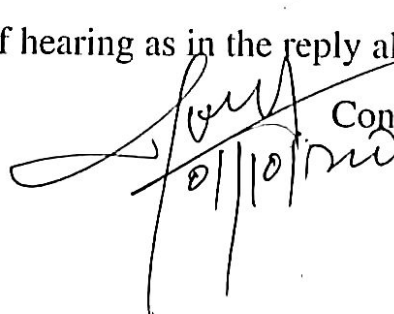
Present : Sh.M.A.Khan, Id. Addl. PP for the State.  
Sh.Raj Kumar Yadav, Ld. Counsel for the applicant/accused.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of bail, is listed today for consideration.

Though this case was listed for today for hearing through Video conferencing, however, Id. Counsel for the applicant/accused appeared in person physically and requested to hear him physically in this matter for today.

Reply to the above application received on behalf of HC Pavinder, PS Khyala.

Ld. Addl. P.P. submits that IO may be called alongwith case diary for the next date of hearing as in the reply also, IO has

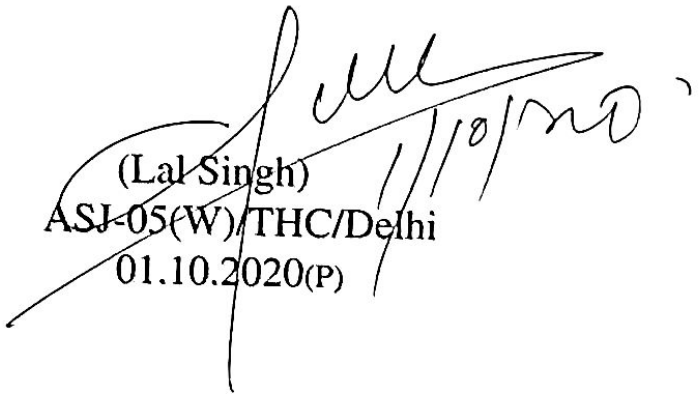
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mentioned that applicant/accused has disclosed about his involvement in seven other cases and some other case are also pending against him.

In view of the above, issue notice to the IO of the case to appear in person alongwith case diary as well as to file report regarding previous involvement of the applicant/accused on the next date of hearing i.e. 09.10.2020.

Put up on 09.10.2020 for consideration.

  
(Lal Singh)  
ASI-05(W)/THC/Delhi  
01.10.2020(P)

**Case No. 08/2019**  
**FIR No. 372/2018**  
**PS Nangloi**  
**State Vs. Faizan Ahmad & Anr.**

01.10.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020, order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi and order bearing No. 545/13726-13784/Misc/Gaz./DJ West/Delhi/2020 dt. 31.08.2020 of the Id. District & Sessions Judge, West, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State.  
Sh. Abid Ahmed, Id. Counsel for the accused persons  
alongwith accused Kamil Ahmed, who is on interim bail.  
Other accused Faizan Ahmed is stated to be in J.C.


Matter is at the stage of P.E.

Perusal of the file shows that before lock-down, both the accused persons were in J.C., however, Id. Counsel for the accused persons submits that the accused Kamil Ahmed is on interim bail.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 10.12.2020.

Put up on 10.12.2020 for P.E.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
01.10.2020(P)